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CC No.06/2020
CNR No.DLCT11-000826-2019
CBI vs Konngam Konyak & Ors.

30.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: None.

File received by way of transfer from the court of Sh. Arvind Kumar, Ld. Special Judge (PC Act), CBI-10, Rouse Avenue District Court, New Delhi.

Vide order No.14803-14837/Cases Transfer/CBI/RADC/Gaz./2020 dated 24.9.2020 issued by the learned Principal District Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi, the present case has been withdrawn from the court of Sh. Arvind Kumar, Ld. Special Judge (PC Act), CBI-10, Rouse Avenue District Court, New Delhi and has been transferred in the court of undersigned. **Be checked and registered.**

Case is at the stage of framing of Charge.Matter be listed for framing of Charge on the date already fixed i.e. **29.10.2020**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 30.9.2020 (SR)**

DL-00036

Cr. Rev. No.32/19
CNR No. DLCT11-001760-2019
Arvind Kejriwal v State & Anr.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

30.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: None.

Today, the matter was listed for orders.

However, learned counsel for the respondent no.2 has filed certain judgments on the official email ID of this court today morning which are yet to be seen.Matter stands adjourned for orders now on **03.10.2020**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 30.9.2020 (SR)

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CLOR No.1/19
CNR No.DLCT11-000187-2019
CBI vs. Maneka Gandhi

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

30.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI with
Sh. Pramod Kumar, DSP, CBI, previous IO of the case.
Complainant Sh. V. M. Singh in person.

Report has been filed by CBI on the official email ID of this court.

It is stated in the report that record of the present case along with the detailed confidential report has been sent to the Joint Secretary/CVO (Vig.), Ministry of Minorities Affairs, Govt. of India with a request to place the matter before the Sanctioning Authority for considering the issue whether to grant sanction or not for the prosecution of the public servants i.e. Ms. Maneka Gandhi and Sh. F. U. Siddqui under P C Act.

It is further stated that the response of the Ministry of Minorities Affairs is awaited.

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Put up for further proceedings on **02.11.2020**. In case, the date happens to be the day of physical hearing of the court, then the matter will be taken up in the court itself, otherwise, through VC, as the case may be.

At this stage, complainant Sh. V. M. Singh requested that the

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copy of the report submitted by the CBI may be provided to him. Reader of this court may send a soft copy of the report to the complainant at his email ID.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 30.9.2020 (SR)

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CC No.222/19
CNR No.DLCT11-001254-2019
CBI vs Vinay Kumar Pandey & Anr.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

File received by way of transfer from the court of Sh. Chandra Shekhar, Ld. Special Judge (PC Act), CBI-19, Rouse Avenue District Court, New Delhi. Vide order No.14270-14306/Cases Transfer/CBI/RADC/Gaz./2020 dated 21.09.2020, issued by learned Principal District Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi, the present case has been withdrawn from the court of Sh. Chandra Shekhar, Ld. Special Judge (PC Act), CBI-19, Rouse Avenue District Court, New Delhi and transferred to this court. **Be checked and registered.**

30.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Pankaj Gupta Sr.PP for the CBI.
A-1 Vinay Kumar Pandey @ Vinnu through VC with learned counsel Sh. Ashutosh Jha.
A-2 Arvind Tiwari through VC with learned counsel Sh. Abhay Pandey.

Ordersheets reflect that the case is at the stage of arguments on the point of Charge.

Matter be now listed for arguments on the point of Charge on **02.11.2020**. In case, the date happens to be the day of physical hearing of the court, then the matter will be taken up in the court itself, otherwise, through VC, as the case may be.

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The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 30.9.2020 (SR)**

DL-00036

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CC No.57/19
CNR No.DLCT11-000283-2019
CBI vs Om Prakash Chautala

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

File received by way of transfer from the court of Ms. Nirja Bhatia, Ld. Special Judge (PC Act), CBI-03, Rouse Avenue District Court, New Delhi. Vide order No.14270-14306/Cases Transfer/CBI/RADC/Gaz./2020 dated 21.09.2020, issued by learned Principal District Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi, the present case has been withdrawn from the court of Ms. Nirja Bhatia, Ld. Special Judge (PC Act), CBI-03, Rouse Avenue District Court, New Delhi and transferred to this court. **Be checked and registered.**

30.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Ajay Kumar Gupta, learned SPP for the CBI with Sh. Anil Kumar, Holding IO of the case.
Accused Om Prakash Chautala is absent.
Sh. Harsh Kumar Sharma, Ms. Vaibhavi Sharma and Sh. Anil Rathee, learned counsels for the accused.

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Learned counsel for the accused submits that the accused is on bail in this case and today he is at his native place i.e. village Teja Khera, Sirsa, Haryana and due to connectivity issue, he could not join the VC. In view of the submission of Ld. Counsel accused is exempted from

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appearance through his counsel today.

Case is at the stage of final arguments. Be listed for final arguments on **23.10.2020 through VC**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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(AJAY KUMAR KUHAR)
**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 30.9.2020 (SR)**

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